

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 223 of 2015 & IA No. 369 of 2015 (Connected with A.No.237 of 2015)

And

A.No.225 of 2015 & IA No. 370 of 2015 (Connected with A.No. 237 of 2015)

Dated: 02nd March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

A.No. 223 of 2015 & IA No. 369 of 2015

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza and Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and Mr.D.V.Raghu Vamsy for R.1

A.No.225 of 2015 & IA No. 370 of 2015

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza and Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and Mr.D.V.Raghu Vamsy for R.1

ORDER

A.No. 223 of 2015 & IA No. 369 of 2015:

The learned counsel for the State Commission has filed a reply to the appeal memo. The learned counsel for the respondent, transmission licensee, prays for and is granted four weeks time to file the counter affidavit/reply and rejoinder be filed in two weeks thereafter.

A.No.225 of 2015 & IA No. 370 of 2015

Rejoinder has been filed by the State Commission and thus the pleadings are complete.

Post the matters for arguments on 03rd May, 2016.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt